

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE THIRD DAY OF MARCH
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 6441 OF 2026

Between:

P. Suresh Reddy, S/o P. Manikya Reddy, Aged about 73 years, Occ. Former Member (Judicial), Andhra Pradesh Administrative Tribunal and Senior Advocate, R/o Plot 222, "Guru Krupa", Road 5 B, Adj to TKR Engineering College, Hanuman Nagar, Karmanghat, Hyderabad 500097.

...PETITIONER

AND

1. Union of India, Ministry of Personnel, Public Grievances and Pensions Department of Personnel and Training, 2nd floor, Lok Nayak Bhavan, Khan Market, New Delhi, rep. by its Secretary.
2. State of Andhra Pradesh, General Administration (SPF.A3) Department, Secretariat Building, Amaravati, Guntur District, rep. by its Chief Secretary.
3. State of Telangana, General Administration (SPF.A3) Department, Secretariat Building, Hyderabad, rep. by its Chief Secretary.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction more particularly one in the nature of writ of Mandamus to declare the inaction of the respondents in disposing of the representation of the petitioner dated 11-09-25 for revising and re-fixing the petitioner's pension on the basis of the judgment of the Hon'ble Supreme Court in Suo Motu WP (C) No. 4 of 2025 dated 19-05-25 as arbitrary, illegal and discriminatory and violative of Article 14 of the Constitution of India and

consequently direct the respondents to revise and re-fix the pension under the Seventh Central Pay Commission on the basis of proportionality in respect with the High Court judges based on the Hon'ble Supreme Court's direction to follow One Rank, One Pension would be $(40836/45016) \times 13,50,000$ equal to Rs.12,24,644/- p.a. $(12,24,644/12 = \text{Rs. } 1,02,053/- \text{ per month})$.

IA NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to pass orders on the representation dated 11-09-2025 submitted by the petitioner on the basis of judgment of the Hon'ble Supreme Court in Suo Motu WP (C) No. 4 of 2025 dated 19-05-25 pending the disposal of the above writ petition.

Counsel for the Petitioner: SRI AGASTYA RAM

**Counsel for the Respondent No.1: SRI B. NARASIMHA SHARMA,
ADDITIONAL SOLICITOR GENERAL OF INDIA**

**Counsel for the Respondent No.2: SRI B. RAJESHWAR REDDY,
AGP FOR STATE OF ANDHRA PRADESH**

Counsel for the Respondent No.3: GP FOR GENERAL ADMINISTRATION

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 6441 of 2026

DATED : 03.03.2026

Between:

Mr. P. Suresh Reddy

... Petitioner

AND

Union of India, Ministry of Personnel,
Public Grievances & Pensions Department of
Personnel and Training, New Delhi,
Rep. by its Secretary and two others

... Respondents

ORDER:

Sri Agastya Ram, learned counsel appears for petitioner.

Sri B. Narasimha Sharma, learned Additional Solicitor
General of India, appears for respondent No.1.

Sri B. Rajeshwar Reddy, learned Assistant Government
Pleader for State of Andhra Pradesh appears for respondent
No.2.

2. The petitioner made a representation dated 11.09.2025 to
the Secretary, Ministry of Personal, Public Grievances and
Pensions, Department on Personnel Training (A. T Division),

Government of India, New Delhi, for issuing necessary instructions to re-fix the pension of the petitioner, a former Member of Andhra Pradesh Administrative Tribunal, in pursuance of the judgment of the Hon'ble Supreme Court in *Suo Motu* Writ Petition (C) No.4 of 2024 dated 19.05.2025.

3. The respondent Union of India is not the appointing authority of the petitioner. The petitioner has approached an authority which does not sanction any pension or allowances to the petitioner. Moreover, in such circumstances, reliance upon the judgment rendered by the Apex Court in *Suo Motu* Writ Petition (C) No.4 of 2024 appears to be misplaced as it relates to the pension payable to retired Judges of High Courts including payment of gratuity and other terminal benefits.

4. In such circumstances, learned counsel for the petitioner seeks permission of this Court to withdraw the instant Writ Petition with liberty to the petitioner to file a representation before the competent authority of the State Government.

Accordingly, the instant Writ Petition is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-P.C. SULEKHA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

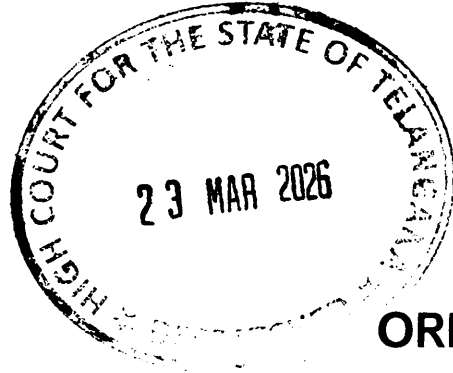
1. One CC to SRI AGASTYA RAM, Advocate [OPUC]
2. One CC to SRI B. NARASIMHA SHARMA, Additional Solicitor General of India [OPUC]
3. Two CCs to SRI B. RAJESHWAR REDDY, AGP for State of Andhra Pradesh, High Court Building, Amaravati, Guntur District. [OUT]
4. Two CCs to GP for General Administration, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies

MP
BS



HIGH COURT

DATED:03/03/2026



ORDER

WP.No.6441 of 2026

**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

⑨
MBC
23/3